

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Civil Misc. Contempt Petition No. 88 of 2002

IN
original Application No. 449 of 2001.

this the 9th day of September 2002.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)
HON'BLE MR. A.K. BHATNAGAR, MEMBER(J)

Krishna Chandra Misra, a/a 45 years, S/o Sri Ram Narain
Mishra, House No. 300, Rajrooppur, District Allahabad
presently working as Enquiry & Reservation Clerk, DRM Office,
Northern Railway, Allahabad.

Applicant.

By Advocate : Sri S.K. Misra.

Versus.

1. Mr. R.K. Singh, G.M., N.R., Baroda House, New Delhi.
2. Mr. Mathew John, D.R.M., N.R., Allahabad.
3. Mr. Amit Vardan, Sr. Divisional Commercial Manager,
N.R., Allahabad.
4. Mr. Rajeev Kishore, Sr. Divisional Personnel Officer,
N.R., Allahabad.

Respondents.

By Advocate : Sri A.K. Gaur.

ORDER (ORAL)

BY HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

This petition has been filed under Section 17 of the
Administrative Tribunals Act, 1985, with the prayer that
the respondents be punished for wilfully, deliberately
flouting the order of this Tribunal dated 24.4.2001 passed
in O.A. No. 449 of 2001.



2. We have heard Sri S.K. Misra, counsel for the applicant and Sri A.K. Gaur, counsel for the respondents.

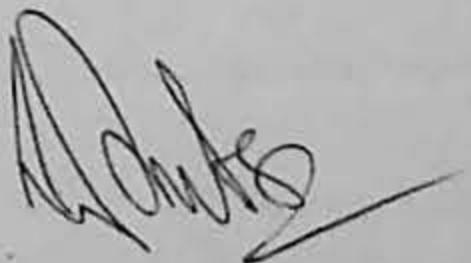
3. This Tribunal by order dated 24.4.2001 passed the following order :

"The O.A. is accordingly dismissed as withdrawn with the direction to the respondents to decide the representation of the applicant dated 19.9.2000 (Annexure A-9) within three months from the date of receipt of copy of this order."

4. The learned counsel for the applicant submits that the respondents have not complied with the directions given by this Tribunal, whereas Sri A.K. Gaur, learned counsel for the respondents has filed Counter affidavit and has mentioned in para 6 that the representation of the applicant has already been decided by order dated 2.7.2002. The very fact that the O.A. No. 449 of 2001 was dismissed as withdrawn, the question of any contempt does not arise. ^{In our} ^{and sheer} It is the duty of share consideration in the interest of justice that this Tribunal by order dated 24.4.2001 directed the respondents to decide the pending representation, which has been done. However, in case the applicant is still dis-satisfied with the order of the respondents, he may approach the Tribunal on the original side.

5. In view of the aforesaid, we are convienced that no case of contempt is made-out. The Contempt petition is, therefore, rejected. The notices issued to the respondents are hereby discharged.


MEMBER (J)


MEMBER (A)

GIRISH/-